

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 913/89

~~ExAxxxx~~

198

DATE OF DECISION 8.3.1990Mr. M.V. Adawadkar PetitionerMr. G.S. Walia Advocate for the Petitioner(s)

Versus

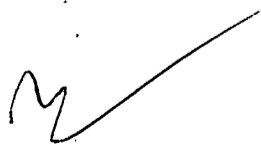
Union of India & Ors. RespondentMr. N.K. Srinivasan Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.S. Chaudhuri, Member (A)

The Hon'ble Mr. A.V. Haridasan, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *no*
3. Whether their Lordships wish to see the fair copy of the Judgement? *no*
4. Whether it needs to be circulated to other Benches of the Tribunal? *no*



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

OA.No. 913/89

Mr. M.V. Adawadkar

... Applicant

vs.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (A) Shri P.S.Chaudhuri
Hon'ble Member (J) Shri A.V.Haridasan

Appearance :

Mr.G.S.Walia
Advocate
for the Applicant

Mr. N.K.Srinivasan
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 8.3.1990

(PER: A.V.Haridasan, Member (J))

Heard Mr. G.S.Walia, learned counsel for the applicant and Mr. N.K.Srinivasan, learned counsel for the respondents.

2. The grievance of the applicant is that by the impugned orders dated 20.12.1988 and 1.8.1989 at Annexure - 'G' & 'H' his salary has been fixed lower than what it should have been fixed. It appears that the applicant has not made a representation against wrong fixation of his pay under the impugned orders. As per Rule 18 of the Railway Servants (Discipline and Appeal) Rules denial or variation to the disadvantage of the railway servant^{of} his pay and allowance, is a matter on which ~~representation~~ appeal would lie. Therefore, we do not find a case for admission. We dispose of this application with a direction to the applicant to make a representation against his grievance to the 2nd Respondent within a period of one month from the date of communication of this order, and we also direct 2nd Respondent to dispose of the representation, if so made,

within a period of two months thereafter in accordance with law. In case the applicant is aggrieved by the outcome of the representation, he would be at liberty to approach the appropriate forum. There is no order as to costs.



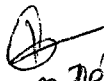
(A.V. HARIDASAN)
MEMBER (J)



(P.S. CHAUDHURI)
MEMBER (A)

Judgement dt. 8.3.96
Served on P. No 1 on dt.
Nil
MS
9/4/90

Judgement dt. 8.3.90
Served on P. No 3 on
9/4/90.


28/7/90